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ARJUNA BEHERA VS.M/O.RAILWAYS

ORDERS SL.NO.5
O.A.No.1048/2014
Date-02.11.2016

CORAM
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Heard Mr.D.K.Mohanty, learned counsel for the applicant and Mr.D.K.Mohanty-A, learned panel counsel for the Railways. Mr.D.K.Mohanty has filed a memo dated 31.10.2016 in which it has been stated that in the meantime, differential salary has been paid to the applicant. Having heard the learned counsel for both the sides in extenso, I am of the opinion that there nothing remains more to be adjudicated in this O.A. Therefore, the O.A. is disposed of for having become infructuous. No costs.

V.S.
MEMBER(J)